

HIGH COURT OF GUJARAT, AHMEDABAD

CIRCULAR

The Ahmedabad Municipal Corporation, vide letter dated 2nd July 2020 addressed to the undersigned, had informed that the area of High Court of Gujarat of Ahmedabad city, as per the Aarogya Setu App was found in the list of 20 Pink locations where the possibility of spread of the infection of Covid-19 is very high. The Ahmedabad Municipal Corporation had therefore requested for details of all the staff members, advocates and others who entered the High Court premises in the last two weeks for their testing to be carried out. The details were provided and testing was carried out from 4th July 2020. It is still continuing.

On 6th July 2020 the Ahmedabad Municipal Corporation communicated to the undersigned that in the testing carried out on 4th and 5th July 2020, seven persons (6 staff members of the High Court Registry, and one constable from the Vigilance Department) were found to be Covid-19 positive. It was further communicated that as per the latest Covid control strategy adopted by the Ahmedabad Municipal Corporation, any area in which three or more Covid-19 cases are found positive, the said area is declared as Micro Containment Zone and there is complete restriction of movement in such Micro Containment Zone for at least 14 days.

The Standing Committee held a Video Conference meeting with the Additional Chief Secretary Dr. Rajiv Kumar Gupta, specially appointed by the Government to look after Corona control activities in Ahmedabad and Shri Mukesh Kumar, Municipal Commissioner, Ahmedabad Municipal Corporation on 7th July 2020, as requested in the aforesaid letter dated 6th July 2020.

After due deliberations the Standing Committee has passed several Resolutions, following is the Resolution No.01:

01. *"It is resolved that the entire premises of the High Court be shut down for three days starting from Wednesday, 8th July to Friday, 10th July 2020. The Ahmedabad Municipal Corporation to carry out a thorough and comprehensive exercise for cleaning and sanitising the entire premises of the High Court, Judicial Academy and Auditorium, including inside of the buildings such as chambers, offices, record rooms, wash rooms, etc. during this period.*

The Judicial functioning of the High Court will remain suspended during the above period."

The above is for information to all concerned.

07.07.2020

REGISTRAR GENERAL